96

foi extension of some trains at least upio Scaldah station; and

(bj it so, whether Government have any scheme for extending the routes of Barasat-Hasnabad trains upto Scaldah Station and In what time the scheme will be given effect to?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) and (b) Extension

of Barasat Hasnabad trains upto Seafdah station is neither desirable, as il would alfeet the movement ol traffic on the busy electrified Barasat-Sealdab Section, nor operationally feasible due to limited terminal facilities at Sealdah.

## RAISI: IN ROYALTY ON CRUDE OIL

- 54. MISS SAROJ PURUSHOTTAM KHAPARDE: Will the Minister of PET ROLEUM AND CHEMICALS be pleased to refer to the reply to Starred Question No. 557 given in the Rajya Sabha on the 28tl) August, 1072 and state:
- (a) whetiier Governmen! have since agreed in the proposal of raising royalty on crude oil produced in the States of Gujarat and Assam; and
- (b) il sn, whal would be its impact on the finances of Oil and Natural Gas Commission?

THE MINISTER OF LAW AND US I ICF ANO PETROLEUM AND CHEMICALS (SHRI H. R. GOKHALE): (a) Yes. The new vale of royalty of Rs. 15 per tonne is applicable in respeci of (inde oil produced throughout India.

(Ii) On an expected production of 4.25 million tonnes in 1972-73, the additional impact on the finances of the Oil and Natural Gas Commission will be of the order of Rs. 2.LI crores during the said year,

#### SILENT Y.M.I.IV PROJECT IN KERALA

55. SHRI HAM1D ALI SCHAMNAD: SHRI S. KUMARAN:

SHRI K. P. SUBRAMANIA MENON: SHRI SMIL KUMAR GANGULI: (b) if so, whether the technical sanction for Ihe project has since been issued by Government?

THE DEPUTY MINISTER IN THE MINISIRY OF IRRIGATION AND POWER (SHRI BAIJ NATH KUREEL): (a) Yes. Sir. Recently the revised proposals submitted by the State authorities are for pulling up a concrete arch dam as against a masonry gravity dam proposed earlier.

(b) The Advisory Committee tor Power Projects have recently approved the pro-jeci mi (he basis of the recommendations made by the Central Water and Power Commission who have suggested that the question whether the dam should be a masonry gravity <n concrete arch one should be decided on the basis of the relative economies of the offers that would be received on tendering. Sanc lion of Planning Commission is awaited.

### PRICI in PETROLEUM PRODUCTS IN KERALA

56. SHRI HAMID ALI SCHAMNAD:

SFIRI S. KUMARAN: SHRI

#### MONORANJAN ROY:

Will the Minister ol PETROLEUM AND CHEMICALS be pleased to stale whether it is a fact that Government of India have permitted the Oil Companies in Kerala to im icase the pi ji c oi i heil products on silincd in the State, if sn, the reasons ihere for?

THE MINISTER OF LAW AND JUS-I ICF AND PETROLEUM AND CHEMI-C\1S (SHRI H. R. GOKHALE): The basic ceiling selling prices of certain petroleum products sold in Kerala were increased w.e.f. 10.5.1972 co compensate the oil companies for the losses suffered by ihem as a resull of the imposition ol Purchase Tax by ihe Government of Keraia.

# ASSISTANCE FROM RAILWAY SAFETY WORKS FUND

57. SHRI S. KUMARAN: Will the Minis lei of RAILWAYS be pleased to refer to the reply to Unslarred Question No. 77 given in the Raiva—SaUn